

(c) if so, what appropriate steps the Ministry is taking to introduce mandatory quotas for placing women on corporate boards?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH) : (a) to (c) The Ministry of Corporate Affairs is fully alive to the need to promote participation of women in corporate governance. Accordingly, clause 149(1) of the Companies Bill, 2011 provides as follows:

"Every company shall have a Board of Directors consisting of individuals as directors and shall have -

- (a) a minimum number of three directors in the case of a public company, two directors in the case of a private company, and one director in the case of a One Person Company; and
- (b) a maximum of fifteen directors:

Provided that a company may appoint more than fifteen directors after passing a special resolution:

Provided further that such class or classes of companies as may be prescribed, shall have at least one woman director."

The Bill is under consideration of Parliamentary Standing Committee on Finance.

Progress of RGGVY in Bihar

†*439. SHRI UPENDRA KUSHWAHA : Will the Minister of POWER be pleased to state :

- (a) whether it is a fact that progress of Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) is very slow in Bihar;
- (b) the details of funds released to the State, so far, and the actual expenditure during the last three years, year-wise;
- (c) the number of villages proposed to be electrified during the last three years and the achievements of the scheme, year-wise, and
- (d) the action being taken to speed up the progress of RGGVY in Bihar?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE) : (a) In the State of Bihar, in 43 projects sanctioned in Phase-I, against coverage of electrification of 22,509 un/de-electrified villages and release of electricity connections to 27,61,010 Below Poverty Line (BPL) households, the electrification works in 22,029 (98%) un/de-electrified villages and free electricity service connections to 21,49,834 (78%) BPL households have been achieved, as on 31.03.2012.

† Original notice of the question was received in Hindi.

(b) The details of the funds (subsidy plus loan) released in the State of Bihar under RGGVY during the last three years is as under :

Rs. in crore

2009-10	2010-11	2011-12	Cumulative fund (subsidy plus loan) released as on 31.03.2012 since inception of RGGVY
697.41	580.38	304.22	3878.91

(c) The electrification works in 22,029 un/de-electrified villages against targeted coverage of 22,509 un/de-electrified villages in Bihar have been completed. The target and achievement of electrification of un/de-electrified villages under RGGVY in Bihar during the last three years is as under :

2009-10		2010-11		2011-12	
Target	Achievement	Target	Achievement	Target	Achievement
2530	2584	1723	1937	2230	1048

(d) The following steps have been taken to speed up the electrification works in Bihar under RGGVY :

- (i) An inter-ministerial Monitoring Committee set up by Government of India under the chairmanship of Secretary (Power) periodically meets to sanction projects and review progress under RGGVY.
- (ii) The State has been requested to hold monthly review meeting under the chairmanship of Chief Secretary to resolve the bottlenecks in implementation of RGGVY and review progress.
- (iii) Various review meetings have been convened at Patna under the Chairmanship of Senior officers of Ministry of Power and Rural Electrification Corporation (REC).
- (iv) Regular meetings with implementing Central Public Sector Undertakings (CPSUs) have been conducted by Ministry of Power and REC.
- (v) Union Minister of Power and Minister of State for Power also reviewed the performance of RGGVY and have written to Chief Minister, Bihar for expediting the progress.

Losses of Distribution Companies

*440. SHRI RAJIV PRATAP RUDY : Will the Minister of POWER be pleased to state :

(a) whether it is a fact that several State power distribution companies are running into losses;